

ITEM NO.9

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1381/2026

[Arising out of impugned final judgment and order dated 16-12-2025 in Crl.A(D) No. 50/2025 passed by the High Court of Jammu & Kashmir and Ladakh at Jammu]

MIAN ABDUL QAYOOM

Petitioner(s)

VERSUS

UNION TERRITORY OF JAMMU AND KASHMIR & ORS.

Respondent(s)

FOR ADMISSION , IA No. 24182/2026 - EXEMPTION FROM FILING O.T., IA No. 25484/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 18-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Dr. S Muralidhar, Sr. Adv.  
Ms. Vrinda Grover, Adv.  
Mr. Talha Abdul Rahman, AOR  
Mr. Faizan Ahmed, Adv.  
Mr. Sudhanshu Tewari, Adv.  
Mr. M Shaz Khan, Adv.  
Ms. Ninni Thomas, Adv.

For Respondent(s) Mr. K.M.Nataraj, ASG

UPON hearing the counsel the Court made the following  
O R D E R

1. List on 24.02.2026.

(NIRMALA NEGI)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
ASSISTANT REGISTRAR